

from the public on the draft rules have been considered in consultation with the Central Committee for Food Standards and the Ministry of Law, Justice and Company Affairs and the final notification of the amended rules is at an advanced stage of finalization. The final notification will be published in the Gazette of India and copies thereof will also be laid on the Table of the Sabha.

Charter of Demands by Bihar Colliery Kamgarh Union

612. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the copy of the representation dated 16th April, 1977 containing the charter of demands by the General Secretary, Bihar Colliery Kamgarh Union concerning the workers of the Bokaro Steel Limited has been received;

(b) if so, what are the demands; and

(c) the action taken to redress these grievances?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) and (c). Do not arise.

Exodus of Trained Medical Men

613. SHRI S. D. SOMASUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the extent of exodus of trained medical men in the country to foreign countries during the last three years;

(b) whether Government are aware of the appalling paucity of medical care in this country;

(c) if so, the circumstances under which the medical men from this country who have been trained largely

at State expense are not fruitfully utilised here; and

(d) whether Government propose to take any concrete action to utilise the services of such doctors in our country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The Government of India is not maintaining any detailed records of the people who leave this country either for employment or for studies in foreign countries. However, according to the Doctors enrolled in the Indian Abroad Section of the National Register of the Scientific and Technical Personnel maintained by the Council of Scientific and Industrial Research, the position during the last three years is as follows:—

	Total	Returned
As on 1-1-1975 .	3,605	1,929
As on 1-1-1976 .	3,715	1,987
As on 1-1-1977 .	3,831	2,018

(b) Yes.

(c) and (d). This Ministry had not imposed any ban on doctors proceeding abroad for study. However, there are some countries like West Germany and U.S.A. which insist on production of No Objection Certificates from Indian Doctors who want to go and study abroad. The issue of these Certificates has been carefully considered by this Ministry and orders were issued specifying the fields in which Indian Doctors could be permitted to obtain this certificate for higher studies abroad.

2. The Government of India has been following a careful policy in respect of C.H.S. Doctors who want to go abroad on deputation terms. A complete ban was imposed in December, 1975 on the release of CHS Officers